

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.30714/2014

(Arising out of impugned final judgment and order dated 04/04/2013 in SA No.310/2013 passed by the High Court Of Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS
(office report for directions)

Respondent(s)

Date : 23/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBERS]

For Petitioner(s) Mr. Ashutosh Kumar Sharma, Adv.
For Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List this matter after four weeks.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER